

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/TT/2019

- Subject** : Approval of transmission tariff for the TSTRANSCO owned Inter State Transmission Lines/System of the 38 Nos. natural Inter-State Transmission lines connecting Telangana and Andhra Pradesh States as per the Central Electricity Regulatory Commission order dated 14.03.2012 in petition No15/Suo-Motu/2012, for inclusion in PoC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Transmission Corporation of Telangana Ltd.
- Respondents** : Transmission Corporation of Andhra Pradesh Ltd. and others
- Parties present** : Ms. Swapna Seshadri, Advocate, TCTL
Shri Amal Nair, Advocate, TCTL
Shri N. Narotham, TCTL
Shri P. Damoder, TCTL

Record of Proceedings

The learned counsel for Transmission Corporation of Telangana Ltd. (TCTL) submitted that all the information sought by the Commission has been submitted and requested to allow the tariff as prayed in the petition.

2. The Commission directed the petitioner to submit the following information, on affidavit by 2.9.2019 with an advance copy to the respondents:-

- (i) Minutes of RPC wherein the subject transmission lines were approved to be natural inter-State ISTS lines, requisite tariff forms in case of Assets-3, 4, 8, 9 and 24 and details in the prescribed format:-



Name of the line	Total line length (in ckt km)	Length of line in Ckt km (Telangana Portion)

(ii) Tariff forms and Auditor's certificate in respect of Asset-8 and Asset-9.

3. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

